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#### TELECOM REGULATORY AUTHORITY OF INDIA NEW DELHI

3∱<sup>t</sup> May, 1999

#### The Telecommunication Tariff (Second Amendment) Order, 1999

F.No. 301-4/99-TRAI (Econ.)-These are published for general information.

# SECTION 1 Title, Extent and Commencement

- 1. Short title, extent and commencement:
  - (i) This Order shall be called "Telecommunication Tariff (Second Amendment) Order 1999".
  - (ii) This Order shall be deemed to have come into force with effect from April 1, 1999.

## SECTION II Amendment of Schedules

In partial modification of schedules to the Telecommunication Tariff Order 1999, the following additions/alterations are made in place of those mentioned in the said Order:-

## Schedule I Basic Services (other than ISDN)

(The date of implementation for these tariffs shall be May 1, 1999)

Item	Tariff			
(13) Peak hour Tariff				
(13.a) For manual trunk calls				
(13.a.i) From and to places with STD facilities	(i) Rs. 5 per call			
	<u>Plus</u>			
	(ii) Tariff for subscriber trunk dialed domestic long distance calls @ Rs.1.20 per metered call,			
	Provided that,			

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	the minimum tariff under this plan may be the amount applicable to a one minute subscriber trunk dialed domestic long distance call.
	The above tariffs are ceilings.
(13.a.ii) From/to places without STD facilities	Tariffs shall be the same as in (13.a.i.) above, assuming as if these places have STD facilities.

## Schedule IV Leased Circuits (add Clause (3.f) as follows)

Item	Tariff			
(3) Ready Reckoner Tariff for leased circuits of speed:				
(3.f) Chargeable distance	The radial distance may be converted into chargeable distance by multiplying the radial distance by a factor not exceeding 1.25.			

# The title to Annex 1 to Schedule IV should be read as: READY-RECKONER CEILING TARIFF PER ANNUM FOR 64 Kbps LEASED CIRCUITS Instead of

#### READY-RECKONER CEILING TARIFF FOR 64 Kbps LEASED CIRCUITS BASED ON 140 Mbps SYSTEM

The following typing corrections be carried out in the ready-reckoner table:

As mentioned in the order		Corrected Tariffs		
Distance (Kms.)	Tariff in Rupees	Distance (Kms.)	Tariff in Rupees	
350	61,475	350	75,061	
275 (placed between distance slabs 370 and 380 Kms.)	78,457	375	78,457	

The title to Annex 2 to Schedule IV should be read as:

READY-RECKONER CEILING TARIFF PER ANNUM FOR 2 Mbps LEASED CIRCUITS

Instead of

READY-RECKONER CEILING TARIFF FOR 2 Mbps LEASED CIRCUITS BASED ON 140 Mbps SYTSTEM

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The following typing corrections be carried out in the ready-reckoner table:

As mentioned in the order			Corrected Tariffs			
Distance (Kms.)	Tariff in Rupees		Distan (Kms.)	e Tariff in Rupees		n Rupees
350		1,163,319		350		1,570,895
275 (placed between distance slabs 370 and 380 Kms.		1,672,790		375		1,672,790

#### Schedule VII

The title to Schedule VII should be read as:

# Value Added Services and Other Services Not Elsewhere Specified Instead of

#### Value Added Services

#### **SECTION III**

## **Explanatory Memorandum to the 2<sup>nd</sup> Amendment**

3. This Order contains at Annex 'A', an Explanatory Memorandum which explains the reasons for this amendment of the Telecommunication Tariff Order 1999.

By Order

(Harsha Vardhana Singh)
Economic Adviser

Annex 'A'

#### **Explanatory Memorandum**

- 1. The Telecom Regulatory Authority of India notified the telecommunication tariffs for various telecom. services on March 9, 1999 and these were published in the Gazette of India on March 15, 1999.
- 2. The amendment under item (13.a.i.) of Schedule I is necessitated due to certain technical difficulties in implementing more than one charge per metered call . The change under item (13.a.ii) is to clarify the coverage of the tariffs. The addition of item (3.f) under Schedule IV is a clarification in response to queries about the link between radial distance and chargeable distance. The corrections to Annexes 1 and 2 to Schedule IV address two misprints in the tables, and the change in the title is to clarify that the leased circuits tariffs have general application. The title of Schedule VII has been altered for clarifying that the schedule covers all telecommunication services.
- 3. To expedite the implementation of these directives in this notification, the Authority has already sent letters to Service Providers and Service Providers' Associations, informing them of these amendments